

PUNJAB VIDHAN SABHA SECRETARIAT
(LEGISLATION BRANCH)

No. 20-LA-2019/ 15205

From

Smt. Shashi Lakhanpal Mishra,
Secretary.

To

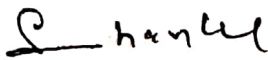
1. The Secretary, Election Commission of India,
Nirvachan Sadan, Ashoka Road,
New Delhi-110001.
2. The Secretary to Government of India,
Ministry of Parliamentary Affairs,
92, Parliament House, New Delhi-110001.
3. The Secretary, Ministry of Law,
Department of Legal Affairs, New Delhi-110001.
4. The Chief Secretary / Additional Chief Secretaries to
Government, Punjab, Chandigarh.
5. All Financial Commissioners / Principal Secretaries/
Administrative Secretaries to Government, Punjab,
Chandigarh.
6. The Chief Electoral Officer and Secretary to Government,
Punjab, Election Department, Chandigarh.
7. The Deputy Secretary to Government of India,
Ministry of Home Affairs,
(Political I(A) Section), New Delhi-110001.
8. The Secretaries to all State Legislative Assemblies / Councils
in India.
9. The Librarian,
Lok Sabha Secretariat, New Delhi-110001.

Dated Chandigarh, the 26 November, 2019.

Sir / Madam,

In continuation to this Secretariat's letter No. 20-LA-2019/14600, dated the 7th November, 2019, on the subject cited above, I am directed to inform you that the Special (Ninth) Session of the Fifteenth Punjab Vidhan Sabha, which was adjourned sine-die on 7th November, 2019, has been called by the Hon'ble Speaker under the Rule 16 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) to meet for its Special sitting on 26th November, 2019. After that sitting, the Special (Ninth) Session has been adjourned sine-die on the same day i.e. the 26th November, 2019.

Yours faithfully,


UNDER SECRETARY,
for SECRETARY.